

Rider Document

This is your rider document containing the various terms and conditions governing the rider benefits.

SBI Life – Accidental Total & Permanent Disability Benefit Rider

1.1 General Conditions

- 1.1.1** The UIN allotted by IRDA for SBI Life – Accidental Total & Permanent Disability Benefit Rider is 111B016V03
- 1.1.2** The terms and conditions specified in this rider document will apply only if your policy schedule shows that we have offered this rider to you and only if you have paid the requisite premium for the rider regularly.
- 1.1.3** Your rider sum assured will be the same during the rider term.
- 1.1.4** We will pay the rider sum assured to you on the occurrence of accidental total and permanent disability (ATPD) of the life assured during the rider term subject to all of the following:
- 1.1.4.1** Your policy as well as this rider are in-force.
- 1.1.4.2** The accident and the resulting disability should be as defined in the rider document and should be proved to our satisfaction.
- 1.1.4.3** The total sum assured under this rider on all of your individual policies put together will not exceed Rs. 50,00,000.
- 1.1.5** You may discontinue your rider alone during the rider term. You should inform us in writing.
- 1.1.6** You cannot opt for only rider benefit under the policy unless you opt for the Main Policy. The rider benefit is not available on a standalone basis.
- 1.1.7** The following provisions contained in the policy booklet will also apply for this rider:
- Grace period
 - Revival
 - Misstatement of age
 - Complaints
 - Relevant statutes

1.2 Definition of ATPD

- 1.2.1** 'Accidental Total and Permanent Disability' is the condition in which the life assured becomes incapacitated and as a result, not able to earn an income from any work, occupation or profession for the rest of his/her life. Disability must be caused solely and directly by external, violent, unforeseeable and visible means, occurring independently of any other causes and prove to the satisfaction of the insurer. The permanence of the disability will only be established 180 days following the date of the event causing the disability
- 1.2.2** Total and permanent disability also includes the loss of both arms, or both legs, or one arm and one leg, or both eyes. Loss of arms or legs means dismemberment by amputation of the entire hand or foot. Loss of eyes means entire and irrecoverable loss of sight.

- 1.3 Definition of Accident:** An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means

1.4 Exclusions

We will not pay the ATPD sum assured for the disability arising as a consequence of or occurring during the following events:

- 1.4.1** Infection: Disability is caused or contributed to, by any infection, except infection caused by an external visible wound accidentally sustained
- 1.4.2** Drug abuse: Life assured is under the influence of alcohol or solvent abuse or use of drugs except under the direction of a registered medical practitioner
- 1.4.3** Self-inflicted injury: Intentional self-inflicted injury including the injuries arising out of attempted suicide

- 1.4.4 Criminal acts: Life assured's involvement in criminal and / or unlawful acts with criminal or unlawful intent
- 1.4.5 War and civil commotion: War, invasion, hostilities (whether war is declared or not), civil war, rebellion, revolution or taking part in a riot or civil commotion
- 1.4.6 Nuclear contamination: The radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature
- 1.4.7 Aviation: Life assured's participation in any flying activity, other than as a passenger in a commercially licensed aircraft
- 1.4.8 Hazardous sports and pastimes: Taking part or practicing for any hazardous hobby, pursuit or any race not previously declared and accepted by us

1.5 Paid-up Value

- 1.5.1 Your limited premium policy will acquire paid-up value if you have paid premiums for at least first two policy years.
- 1.5.2 Paid-up Sum Assured will be payable on occurrence of accidental total and permanent disability where
Paid-up Sum Assured will be equal to ATPD sum assured * (No. of premiums paid / Total no. of premiums payable)
- 1.5.3 If your policy is a single premium or Regular premium policy, then Paid-up Status will not be applicable.

1.6 Surrender

- 1.6.1 You may surrender your rider during the rider term after the completion of the first policy year. Such surrenders will be subject to all of the following:
 - 1.6.1.1 If you are paying regular premiums, we will not pay any surrender value.
 - 1.6.1.2 If you have paid single premium or limited premium payment, we will pay a surrender value.
 - 1.6.1.3 You may surrender this rider alone and still continue to avail other benefits by keeping the other riders and benefits in-force by paying the premiums as and when due.
 - 1.6.1.4 You cannot restore your rider once you have surrendered the rider.
 - 1.6.1.5 If you surrender the base policy, your riders will also be surrendered automatically.
 - 1.6.1.6 We will not pay the rider benefit in case of disability of the life assured after we pay the surrender value.
 - 1.6.1.7 The surrender value payable under the rider benefit for Single premium option is calculated as:
Single Premium (exclusive of applicable taxes) × 75% × Outstanding rider term / Rider Term
 - 1.6.1.8 The surrender value payable under the rider benefit for Limited premium payment option is calculated as:
75% of Total premiums paid (exclusive of applicable taxes) * {Outstanding rider term / Rider Term} * {Number of premiums paid / Total number of premiums payable}"
 - 1.6.1.8.1 The single or limited premium used in the calculation of surrender value will be the premium charged for the rider, excluding taxes.
 - 1.6.1.8.2 Outstanding rider term will be calculated as:
Rider Term, in months – Completed months as on the date of receipt of surrender request

1.7 Termination

- Your rider will terminate on the earliest of the following:
- 1.7.1 on payment of ATPD benefit or
 - 1.7.2 the date on which your base policy or rider policy terminates or
 - 1.7.3 on the date your rider term ends or
 - 1.7.4 on payment of rider surrender value, if any, or on your application to surrender the rider if there is no surrender value payable under this rider. or
 - 1.7.5 at the end of the revival period, if you have not revived your rider. However, the rider cover will terminate at the end of grace period if you do not pay the premium on the due dates , provided the policy has not acquired the paid-up value.